

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH.

R.A. No. 31/94 in
O.A. No. 63/88.

Date of decision 14.12.94.

Smt. Asha Sharma

....Applicant/Non
petitioner.

Vs.

Union of India & others.

....Respondents/
Petitioners.

CORAM: HON'BLE MR. JUSTICE D.L. MEHTA, VICE CHAIRMAN.
HON'BLE MS. USHA SEN, ADMINISTRATIVE MEMBER.

For the petitioners - Sh. U.D. Sharma, advocate.

For the Non-petitioners - Sh. J.K. Kaushik, advocate.

O R D E R

(Hon'ble Mr. Justice D.L. Mehta, Vice
Chairman).

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Heard the learned counsel for the parties.

2. Petitioners have produced a certificate
(Annexure RP/2), to show that now the applicant is
employed in the grade of Rs. 1400-2600 and she is
drawing Rs. 1480/- as basic salary. The total
emoluments, she is drawing, are about Rs. 3300/- P.M.

3. In the facts and circumstances, the order
dated 18.3.94 regarding the payment of ex-gratia
pension is recalled with a condition that the amount
paid shall not be recovered from the applicant.

Review Petition stands disposed of accordingl

U.S.S.
(USHA SEN)
ADMINISTRATIVE MEMBER

D.L.M.
(D.L. MEHTA)
VICE CHAIRMAN